IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3839 of 2020

Satan Oraon. .. ...**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kumar Singh, Advocate
For the State : Mrs. Nehala Sharmin, A.P.P.

02/7.7.2020 Heard the parties.

The petitioner is an accused in connection with Basia P.S. Case No. 39 of 2017, G.R. No. 596 of 2017.

It has been alleged that daughter of the informant who was married to Karamchand Baraik was kidnapped in the night of 26.06.2017.

Although learned counsel for the petitioner has submitted that the petitioner has been implicated on the confession of co-accused-Dharmendra Baraik and that some of the co-accused persons have been granted bail by this Court in B.A. No. 7892 of 2017 but it appears that the mother in law had also confessed and had named the petitioner. The only eye witness to the occurrence Khushbu Kumari is yet to be examined and it appears that she is being threatened by Karamchand Baraik, as a result of which, she has been given police protection.

The entire aspect of the matter therefore reveals strong circumstantial evidence as against the petitioner and in such view of the matter, therefore, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-